

FORM NO - 4

(See Rule 12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**

ORDER SHEET

Original Application No. 202 of 1992

Applicant (s) Sudarshan Pandit Respondent (s) Union of India 2023

Advocate for Applicant (s). Mr P K Padhi Advocate for Respondent (s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O/B.D. for Rs.50/- filed For Registration please.</p> <p><i>On Regd</i></p> <p><i>S. O</i></p> <p><i>For poster</i></p> <p><i>19.4.2000</i></p> <p><i>For A. Soni B.M. & D.L.B. order - copy served.</i></p> <p><i>Bench</i></p> <p><i>19.4.</i></p> <p><i>30M</i></p>	<p>REGISTER</p> <p><i>Proposed by Registrar</i></p> <p><u>Or. No.1 dated 20.4.2000</u></p> <p>Seen the petition. Heard Shri P.K.Padhi, learned counsel for the petitioner. After hearing Shri Padhi and Shri A.K.Bose, learned Sr.Standing Counsel, on whom a copy of the petition has been served, we feel that this matter can be finally disposed of at the admission stage itself.</p> <p>The facts of this case are that when the petitioner was working as Sub-Post Master of Medical College S.C., Berhampur, for certain lapse on his part, the Branch Post Master misappropriated a sum of Rs.62,540/-. In the disciplinary proceeding initiated against the applicant an order of recovery of Rs.62,000 and some odd has been passed against him. Against this order, the applicant preferred appeal dated 26.2.2000 before Res.2. It is submitted by the learned counsel for the petitioner that even though as per D.G.(Post) instructions the appeal should be disposed of within a period of 30 days, the same has been not been disposed of while the recovery is continuing. In consideration of this this Original Application is disposed of with a direction to the appellate authority(Res.2) that in xx case appeal dated 26.2.2000 preferred</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copy of
order dt. 20.4.2000
given to the
both Counsel &
sent to all respects.
with original application
copy by 'regd-post'.

File
21/4

Received
25.4.2000
S.O.

by the applicant is pending with him, then the same should be disposed of within a period of 30 days from the date of receipt of a copy of this order. It is further directed that in case the appeal is lying undisposed of with Res.2, then the further recovery in pursuance of the order of punishment is stayed till the date of disposal of the appeal.

Hand over copies of orders to learned counsel for both sides.

S. C. G.
VICE-CHAIRMAN

S. C. G.
MEMBER (JUDICIAL)